

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 168
TO BE ANSWERED ON 20.07.2026

Retrospective Environmental Clearance for Projects

168. SMT. KANIMOZHI KARUNANIDHI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the total number of building and constructions projects that have been granted retrospective or ex post facto Environmental Clearances (ECs) by the Government during the last five years, including the total investment involved in each project;
- (b) the details of such projects, including total value of projects in each sector, sector-wise including the type of project, public, private, and public-private partnership projects;
- (c) the measures put in place to ensure that projects granted retrospective ECs comply with all environmental norms, pollution control standards, and sustainable development requirements; and
- (d) the details of the follow-up inspections conducted by the Government or the Central Pollution Control Board (CPCB) to ensure continued compliance of these projects?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (b) The Government of India has issued the Environment Impact Assessment (EIA) Notification, 2006, in exercise of the powers conferred under sub-section (1) and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986. As per the provisions of the said Notification, Building and Construction Projects and Townships and Area Development Projects are covered under Item Nos. 8(a) and 8(b), respectively, of the Schedule to the Notification. These categories are appraised and accorded EC by the concerned State/Union Territory Level Environment Impact Assessment Authority (SEIAA). In absence of duly constituted State Expert Appraisal Committee (SEAC)/SEIAA, such projects were appraised at Central level of the MoEF&CC prior to the issuance of notification No. S.O. 3862 dated 13th July, 2006, in accordance with the provisions of the EIA Notification, 2006, as amended from time to time.

As per the information available on the PARIVESH Portal, no Environmental Clearances (ECs) have been granted by the Ministry of Environment, Forest and Climate Change (MoEF&CC) for Building and Construction Projects and Township and Area Development Projects under this category during the last five years, in accordance with the provisions of the EIA Notification, 2006, as amended.

(c) and (d) To ensure that projects granted Environmental Clearances (ECs) comply with all environmental norms, pollution control standards, and sustainable development requirements, the Ministry undertakes post-clearance monitoring of such projects. The Post-Clearance monitoring is carried out through the Regional Offices of the Ministry. Moreover, Project proponents (PPs) are required to submit six-monthly compliance reports on the EC conditions, which are examined by the Ministry and its Regional Offices. In addition, site inspections are carried out periodically by the Regional Offices and Central Pollution Control Board (CPCB) to verify the status of compliance with the EC conditions and adherence to prescribed environment safeguards. In cases where instances of non-compliances are observed, the concerned Project Proponents/Authorities are directed to take necessary corrective measures, and appropriate action is initiated under Sections 5, 15 and 19 of the Environment (Protection) Act, 1986 read with Rule 4 of the Environment (Protection) Rules, 1986 and notifications issued thereunder.
